

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF [NAME OF CORPORATE DEBTOR]

RELEVANT PARTICULARS	
1.	Name of corporate debtor NPS Power Solution Pvt Ltd
2.	Date of incorporation of corporate debtor 07-05-2010
3.	Authority under which corporate debtor is incorporated / registered ROC-Kanpur
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor U74900UP2010PTC040510
5.	Address of the registered office and principal office (if any) of corporate debtor C-6, Mahanagar Extension, Lucknow -UP 226006
6.	Insolvency commencement date in respect of corporate debtor 27-04-2022 (Copy of NCLT order received on 28.04.2022)
7.	Estimated date of closure of insolvency resolution process 24.10.2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional Rajeev Kumar, IBBI/IPA-002/IP-00850/2019-2020/12803
9.	Address and e-mail of the interim resolution professional, as registered with the Board 20/145, Indira Nagar, Lucknow me.rajeev2129@gmail.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional T-006, Rohtas Plumeria Homes Near Indira Gandhi Prathisthan, Vibhuti Khand, Gomti Nagar Lucknow-226010 cirpnpspower@gmail.com
11.	Last date for submission of claims 11.05.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at: (a) Web link: https://ibbi.gov.in/home/downloads Physical Address Not applicable (b) Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the NPS Power Solution private Limited on 27.04.2022 (Copy of NCLT order received on 28.04.2022).

Rajeev Kumar
Rajeev Kumar
Insolvency Professional
Reg. Id: IBBI/IPA-002/IP-00850/2019-20/12803

The creditors of NPS Power Solution private Limited , are hereby called upon to submit their claims with proof on or before 11-05-2022 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Rajeev Kumar
Insolvency Professional
Reg.Id:IBBI/PA-002/IP-N00850/2019-20/12803

Rajeev Kumar

RAJEEV KUMAR
Interim Resolution Professional of
NPS Power Solution Private Limited
Registration No.IBBI/PA-002/IP-N00850/2019-2020/12803

Date: 30.04.2022

Place: Lucknow

प्रपत्र ए
सार्वजनिक घोषणा

[भारतीय दिवाला और शोधन अक्षमता बोर्ड (कार्पोरेट व्यक्तियों के लिए ऋण शोध अक्षमता समाधान प्रक्रिया) विनियमावली, 2016 के विनियम 6 के अधीन]

एनपीएस पावर सॉल्यूशन प्राइवेट लिमिटेड के लेनदारों के ध्यानार्थ
संबंधित विवरण

1.	कार्पोरेट देनदार का नाम	एनपीएस पावर सॉल्यूशन प्राइवेट लिमिटेड
2.	कार्पोरेट देनदार के निगमन की तिथि	07 मई, 2010
3.	प्राधिकरण जिसके अधीन कार्पोरेट देनदार निगमित / पंजीकृत है	रजिस्ट्रार ऑफ कम्पनीज—कानपुर
4.	कार्पोरेट देनदार की कार्पोरेट पहचान संख्या / सीमित दायित्व पहचान संख्या	U74900UP2010PTC040510
5.	कार्पोरेट देनदार के पंजीकृत कार्यालय तथा प्रधान कार्यालय (यदि कोई) का पता	सी-6, महानगर एक्सटेंशन, लखनऊ, यूपी-226006
6.	कार्पोरेट देनदार के संबंध में ऋण शोध अक्षमता आरंभन तिथि	27 अप्रैल 2022 (एनसीएलटी के आदेश की प्रति 28 अप्रैल 2022 को प्राप्त हुई)
7.	ऋण शोध अक्षमता समाधान प्रक्रिया के समापन की पूर्वानुमानित तिथि	24 अक्टूबर 2022
8.	अंतरिम समाधान प्रोफेशनल के रूप में कार्यरत ऋण शोध अक्षमता प्रोफेशनल का नाम और रजिस्ट्रेशन नम्बर	राजीव कुमार पंजी. सं.: IBB/PA-002/IP-00850/2019-2020/12803
9.	अंतरिम समाधान प्रोफेशनल का पता और ई-मेल, जैसा कि बोर्ड में पंजीबद्ध है	20 / 145, इंदिरा नगर, लखनऊ ईमेल : me.rajeev2129@gmail.com
10.	अंतरिम समाधान प्रोफेशनल का पत्राचार हेतु प्रयुक्त, पता और ई-मेल	टी-006 रोहतास प्लुमेरिया होम्स नियर इंदिरा गांधी प्रतिष्ठान, विभूति खंड, गोमती नगर लखनऊ-226010 ईमेल : cirpnpspower@gmail.com
11.	दावा प्रस्तुत करने हेतु अंतिम तिथि	11 मई 2022
12.	अंतरिम समाधान प्रोफेशनल द्वारा धारा 21 की 4 उप-धारा (6क) के क्लॉज (ख) के तहत अभिनिश्चित लेनदारों की श्रेणियां, यदि कोई	लागू नहीं
13.	किसी श्रेणी में लेनदारों के अधिकृत प्रतिनिधि के रूप में कार्य करने हेतु विहित ऋण शोध अक्षमता प्रोफेशनल के नाम (प्रत्येक श्रेणी के लिए तीन नाम)	लागू नहीं
14.	(क) संबंधित प्रपत्र उपलब्ध है (ख) अधिकृत प्रतिनिधियों का विवरण पर उपलब्ध है:	(क) वेबलिंक: https://ibbi.gov.in/home/downloads (ख) भौतिक पता: लागू नहीं

एतद्वारा सूचना दी जाती है कि राष्ट्रीय कम्पनी विधि न्यायाधिकरण ने दिनांक 27 अप्रैल 2022 को एनपीएस पावर सॉल्यूशन प्राइवेट लिमिटेड के विरुद्ध कार्पोरेट ऋण शोध अक्षमता प्रक्रिया आरंभ करने का आदेश दिया है। (एनसीएलटी के आदेश की प्रति 28 अप्रैल 2022 को प्राप्त हुई)

एनपीएस पावर सॉल्यूशन प्राइवेट लिमिटेड के लेनदारों से एतद्वारा अपने दावों का प्रमाण 11 मई 2022 को अथवा पूर्व अंतरिम समाधान प्रोफेशनल के समक्ष ऊपर आइटम 10 के समक्ष वर्णित पते पर प्रस्तुत करने की मांग की जाती है।

वित्तीय लेनदारों को अपने दावों का प्रमाण केवल इलेक्ट्रॉनिक साधनों द्वारा प्रस्तुत करना होगा। अन्य सभी लेनदार अपने दावों का प्रमाण व्यक्तिगत रूप से, डाक द्वारा अथवा इलेक्ट्रॉनिक साधनों प्रस्तुत कर सकते हैं।

किसी श्रेणी के साथ सम्बन्धित वित्तीय लेनदार जैसा कि प्रविष्टि सं. 12 के समक्ष सूचीबद्ध है, अधिकृत प्रतिनिधि के रूप में कार्य करने के लिए प्रविष्टि सं. 13 के समक्ष सूचीबद्ध तीन ऋण शोध अक्षमता प्रोफेशनल्स में से अपनी पसंद का अधिकृत प्रतिनिधि को प्रपत्र सीए में [श्रेणी का उल्लेख] निदर्शित करेगा।

दावे के फर्जी अथवा भ्रामक प्रमाण की प्रस्तुति दंडनीय होगी।

हस्ता / -

राजीव कुमार

दिनांक : 30.04.2022

अंतरिम समाधान प्रोफेशनल, एनपीएस पावर सॉल्यूशन प्राइवेट लिमिटेड

स्थान : लखनऊ

पंजीकरण सं.: IBB/PA-002/IP-00850/2019-2020/12803

FORM A
PUBLIC ANNOUNCEMENT

[Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016]

**FOR THE ATTENTION OF THE CREDITORS OF
NPS POWER SOLUTION PVT LTD**

RELEVANT PARTICULARS

1.	Name of Corporate Debtor	NPS POWER SOLUTION PVT LTD
2.	Date of incorporation of Corporate Debtor	07-05-2010
3.	Authority under which Corporate Debtor is incorporated / registered	RoC-Kanpur
4.	Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U74900UP2010PTC040510
5.	Address of the registered office and principal office (if any) of Corporate Debtor	C-6, Mahanagar Extension, Lucknow, UP -226006
6.	Insolvency commencement date in respect of Corporate Debtor	27-04-2022 (Copy of NCLT order received on 28.04.2022)
7.	Estimated date of closure of insolvency resolution process	24.10.2022
8.	Name and Registration number of the insolvency professional acting as Interim Resolution Professional	Rajeev Kumar Reg. No.: IBBI/IPA-002/IP-00850/2019-2020/12803
9.	Address & email of the interim resolution professional, as registered with the board	20/145, Indira Nagar, Lucknow Email: me.rajeev2129@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	T-006 Rohtas Plumeria Homes Near Indira Gandhi Prasthistan, Vibhuti Khand, Gomti Nagar Lucknow-226010. E-mail: cirnpspower@gmail.com
11.	Last date for submission of claims	11.05.2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Names of insolvency professionals identified to act as authorised representative of creditors in a class (three names for each class)	Not Applicable
14.	(a) Relevant forms available at (b) Details of authorized representatives are available at:	(a) Weblink: https://ibbi.gov.in/home/downloads (b) Physical Address: Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **NPS Power Solution Private Limited** on **27.04.2022** (Copy of NCLT order received on 28.04.2022).

The creditors of **NPS Power Solution Private Limited**, are hereby called upon to submit their claims with proof on or before **11.05.2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Sd/-

Rajeev Kumar

Date: 30.04.2022

Interim Resolution Professional for NPS Power Solution Pvt Ltd

Place: Lucknow

Reg. No.: IBBI/IPA-002/IP-00850/2019-2020/12803